STATEMENT

Statement Showing the Yearwise Stocks of Paddy Awaiting Milling in FCI Godowns

(Lakh MTs.)

	Regions	Qty. of Paddy Lying Unmilled					
SI. No.		1993-94 Crop	1994-95 Crop	1995-96 Crop	Total	Position as on	Remarks
1.	Punjab		1.03	0.59	1.62	19.8.96	Besides above the State Govt./ Agencies of Punjab are having the following quantities of unmilled paddy procured for Central Pool:
2.	Haryana	-	0.46	0.52	0.98	10.8.96	
3.	U.P.	-	Neg. (181 MT)	0.07	<b>0</b> .07	31.7.96	
4.	Bihar	0.015	0.013	0.002	0.03	<b>26</b> .7.96	1994-95 Crop-3.65 lakh MT
5.	Orissa		-	-	-	31.7.96	1995-96 Crop5.17 lakh MT
6.	A.P. (Prov.)	0.19	0.10	0.09	0.38	31.7.96	8.82
7.	Rajasthan	-	0.24	0.005	0.246	-do-	
8.	Tamil Nadu	-	-	-	-	-do-	
	Total:	0.205	1.843	1.278	3.326		

[Translation]

## Facilities for Handicapped Employees

\*390. DR. BALIRAM: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the facilities being provided to the handicapped employees in various departments under the Ministry;
- (b) Whether they are also provided reservation at the time of promotion;
  - (c) if so, the details and percentage thereof; and
  - (d) if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) The following facilities are being provided as per the instructions of Department of Personnel and Training:

- Provision for reservation in Group C and D posts subject to conditions stipulated in OM No. 36035/8/ 89/Estt. dated 20.11.89 for promotion.
- 2. Relaxation of upper age limit.
- Conveyance allowance upto a maximum of Rs. 100 per month.

- 4. Exemption from payment of application and examination fee.
- Financial assistance from welfare fund for purchase of artificial limp/wheel chair/tricycles etc.
- (b) The reservation in promotion is provided as per DOP & T instruction as indicated in (1) above.
- (c) One percent each for visually handicapped, hearing handicapped and orthopedically handicapped in identified Group 'C' and 'D' posts.
  - (d) Does not arise.

[English]

## Investment by EPF Organisation

\*391. SHRI MOHAN RAWALE: Will the Minister of LABOUR be pleased to state:

- (a) whether cases of violation of procedures for investment by the Employees Provident Fund Organisations have come to the notice of the Government;
  - (b) if so, the details thereof;
  - (c) whether an inquiry was instituted in this regard;